

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

84/241/242/ND/18

IN THE MATTER OF:

Mr. Vishwanath Bathla

Vs.

M/s Sarthak Madhur Publications Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 241/242

Order delivered on 16.04.2018

Coram:

R. VARDHRAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Nitin Thuked, Advocate.

For the Respondent No.3

: Mr. Sanchit Garga, Advocate

For Income Tax Department

:

ORDER

Learned counsel for the petitioner and respondent No. 2 are present. It is represented by the learned counsel for the petitioner that a copy of reply of respondent No. 2 to the application filed by the petitioner under Section 244 has been made available and seeks further time to file rejoinder to the same. In view of the said representation let the rejoinder be filed within a period of two weeks from today. Let the petitioner file an affidavit of service on or before the next date of hearing in relation to ^{service of notice on} other respondents of ^{the} notice of ^{the} petitioner ^{is} list on 23.05.2018.

— Sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
16.04.2018

— Sd —

(R. VARDHARAJAN) /
MEMBER (JUDICIAL)